

QA-11023/9/2022-RARD-FSSAI-Part(1) (E-8226)
भारतीय खाद्य सुरक्षा और मानक प्राधिकरण
Food Safety and Standards Authority of India
(खाद्य सुरक्षा और मानक अधिनियम २००६ के तहत स्थापित वैधानिक प्राधिकरण)
(A Statutory Authority established under Food Safety & Standards Act, 2006)
(गुणवत्ता आश्वासन प्रभाग)
(Quality Assurance Division)
एफ.डी.ए. भवन, कोटला रोड, नई दिल्ली- ११०००२
FDA Bhawan, Kotla Road, New Delhi-110002

Dated the 31st October, 2023

ORDER

Subject: Mandatory uploading of the test reports of the samples of Fortified Rice Kernel (FRK) and Vitamin-Mineral Premix for Fortified Rice Kernel on the Infolnet portal by FSSAI notified laboratories – reg.

As per regulation 9 of the Food Safety and Standards (Food Safety and Standards (Recognition and Notification of Laboratories) Regulations, 2017, it is mandatory for all the FSSAI notified laboratories to share the record of observations and upload the test report on the online platform of the Food Authority.

2. In this regard, all the FSSAI notified laboratories approved by FSSAI for testing of **Fortified Rice Kernel (FRK) and Vitamin-Mineral Premix for Fortified Rice Kernel** are directed to mandatorily upload the test reports of the samples of Fortified Rice Kernel (FRK) and Premix for FRK analysed by them on the Infolnet portal immediately after completion of the analysis on real time basis.

3. Further, all the laboratories are directed to submit monthly reports of the testing carried out by them of the samples of Fortified Rice Kernel (FRK) and Premix for FRK in the format given below to FSSAI on or before 5th of every month on the email ID - labs@fssai.gov.in:

Sample (FRK/Premix)	Number of samples	Number of compliant samples	Number of non-compliant samples	Reasons of non-compliance

4. In addition, in case of the non-compliant samples, the laboratories are directed to submit details of the manufacturer of the non-compliant samples.

5. The laboratories are also directed to keep the remnant samples of Fortified Rice Kernel (FRK) and Premix for FRK for atleast three months from the date of reporting in refrigerated condition (5 to 10 °C).

6. All the laboratories are directed to comply with the above mentioned directions failing which strict penal actions will be taken against the defaulting laboratories.

This issues with the approval of the Competent Authority.

स्वीटी बेहेरा

(स्वीटी बेहेरा)

(Sweety Behera)

निदेशक (गुणवत्ता आश्वासन)
Director (Quality Assurance)

To (Through email):

1. All concerned FSSAI Notified Laboratories
2. All Food Safety Commissioners
3. Regional Directors, FSSAI

Copy for information to (Through email):

1. PS to CEO, FSSAI, New Delhi
2. Secretary, DFPD, New Delhi
3. ED (RCD), FSSAI, New Delhi
4. Advisor (QA), FSSAI
5. Advisor (S&S), FSSAI
6. Director (Imports), FSSAI, New Delhi
7. CITO FSSAI, New Delhi-for upload on the FSSAI website